

COMMITTEE ON SUBORDINATE LEGISLATION
(2020-2021)

(SEVENTEENTH LOK SABHA)

ELEVENTH REPORT

THE MINERALS (NON-EXCLUSIVE RECONNAISSANCE PERMITS) RULES, 2015 [G.S.R. NO.516(E) OF 2015]



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI

March, 2021/ Phalguna 1942 (Saka)

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THE MINERALS (NON-EXCLUSIVE RECONNAISSANCE PERMITS) RULES, 2015 [G.S.R. NO.516(E) OF 2015]

ToBE (PRESENTED TO LOK SABHA ON 23.03.2021)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI

March, 2021/ Phalguna 1942 (Saka)

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MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION
(2020-2021)

Shri Vallabhaneni Balashowry

Chairperson

Members

2. Prof. S. P. Singh Baghel
3. Shri Ajay Bhatt
4. Shri Jyotirmay Singh Mahato
5. Shri Pinaki Misra
6. Shri Chandeshwar Prasad
7. Shri N.K. Premchandran
8. Shri Suresh Pujari
9. Shri A. Raja
10. Shri Nama Nageshwar Rao
11. Shri Sanjay Seth
12. Shri Mahendra Singh Solanky
13. Shri Su Thirunavukkarasar
14. Shri B. Manickam Tagore
15. Shri Ram Kripal Yadav

SECRETARIAT

1. Shri R.C Tiwari - Joint Secretary
2. Smt. Jagriti Tewatia - Additional Director
3. Shri S.Lal Engzau Ngaihte - Under Secretary

(iii)

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation having been authorised by the Committee to submit the report on their behalf, present this Eleventh Report.

2. The matters covered by this Report were considered by the Committee on Subordinate Legislation at their sitting held on 9.3.2021.
3. The Committee considered and adopted this Report at their sitting held on 22.3.2021
4. A copy of the Gazette Notification relevant to this Report is included in Appendix-I of the Report.
5. For facility of reference and convenience, observations/recommendations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in Appendix-II of the Report.
6. Extracts from Minutes of the Seventh sitting of the Committee (2020-21) held on 9.3.2021 and Extracts from Minutes of the Eighth Sitting of the Committee (2020-21) held on 22.3.2021 relevant to this Report are included in Appendix-III of the Report.

New Delhi;
22 March, 2021
31 Phalguna , 1942 (Saka)

VALLABHANENI BALASHOWRY
Chairperson
Committee on Subordinate Legislation

REPORT

The Minerals (Non-exclusive Reconnaissance Permits) Rules, 2015 (G.S.R. 516 (E) of 2015]

The Minerals (Non-exclusive Reconnaissance Permits) Rules, 2015 [G.S.R. 516 (E)] was published in the Gazette of India, Extraordinary dated 29.06.2015 (Appendix-I). The Rules were scrutinized in accordance with laid down norms and various recommendations made by the Committee on Subordinate Legislation. On scrutiny of the aforesaid Rules, certain infirmities were observed, which were referred to the Ministry of Mines to furnish their clarifications on the same.

2. Rule 3(11) of the Minerals (Non-exclusive Reconnaissance Permits) Rules, 2015 prescribes as under:-

"The grant of a non-exclusive reconnaissance permit over any area shall not prohibit the State Government from notifying all or any part of such area for grant of a mining lease or a prospecting license-cum-mining lease and upon such notification the validity of all non-exclusive reconnaissance permits over such notified area will stand automatically terminated"

3. On scrutiny of the Rules, it was noticed that the aforesaid sub-rule does not specify about the refund if any of the fees to be made by the applicant in such cases where the area will stand automatically terminated by the State Government similar to the proviso to sub-rule 7 under Rule 3 which reads as follows:-

'(7) The State Government shall dispose of the application made under the provisions of sub-rule (5) within a period of thirty days from the date of receipt of a duly completed online application and may either issue a non-exclusive reconnaissance permit or reject the application for reasons to be recorded in writing and the letter to grant or reject the non-exclusive reconnaissance permit shall be posted online which shall be available for download by the applicant:

Provided that in case an application is rejected, the fee made under sub-rule (5) shall be refunded to the applicant after deduction of an amount of ten per cent of such fee".

4. The matter was referred to the Ministry of Mines vide O.M. dated 22 September, 2017 for their clarifications. The Ministry was also requested to clarify about the possibility of prescribing a minimum time period of 3 or 6 months for the validity of non-exclusive reconnaissance permit during which the State Government cannot notify such area for grant of Mining Lease or a prospecting Licence-cum-Mining Lease by automatically terminating the validity of all non-exclusive reconnaissance permit because the applicant has paid fee for the same. The Ministry in their reply dated 23 September, 2019 have stated as under:

"Since the permits are of non exclusive in nature as well as the Government incur administrative expenditure for processing of application and related administrative work, a decision was arrived at for not refunding any fee paid towards the Non-exclusive Reconnaissance Permits (NERP). Moreover, the fee prescribed for applying NERP is at the rate of Rs.1000/- per sq. kms. as per rule 3(5) which is nominal".

5. On perusal of the reply furnished by the Ministry, It was noted that the decision for non-refund of fee, is an administrative decision of the Ministry and it was felt that the same should have been reflected in the Rules to ensure transparency. Further, the Ministry's reply was silent about the query regarding the possibility of prescribing a time limit of 3 or 6 months before notifying the area or any part thereof for Mining Lease as the same has been granted non-exclusive reconnaissance permit after justifying all financial and administrative formalities. .

6. The Ministry was thus, asked vide O.M. dated 27 December,2019 to further clarify whether the Ministry have any objections in incorporating a provision regarding non-refund of the application fee and also prescribing a time limit into the Rules itself. In response the Ministry vide O.M. dated 3 February, 2020 have stated as under :

" Ministry of Mines may not have any objections in incorporating a provision regarding non-refund of the fee into the Rules".

7. Regarding prescribing the time limit and benefits being extended under rules to incentivize a person seeking NERP the Ministry submitted that, prescribing such minimum time period may not be appropriate, as grant of reconnaissance permit is non-exclusive, which does not preclude grant of PL or ML over any part of the area under NERP.

The Ministry further submitted as under:-

"MMDR Act, 1957 has been amended through the Minerals Laws (Amendment) Ordinance, 2020 to insert, inter-alia a new proviso under section 10(C)(2), for incentivizing a non-exclusive reconnaissance permits holders, who carries out prescribed level of exploration in respect of deep seated minerals or any mineral of national interest as prescribed by the Central Government. NERP Rules are being framed to give effect to the said amendment."

8. The Committee note that Rule 3(11) of the Minerals (Non-exclusive Reconnaissance Permits) Rules, 2015 provides that, the grant of non-exclusive reconnaissance permit (NERP) over any area shall not prohibit the State Government from notifying all or any part of such area for grant of a mining lease or a prospecting license-cum-mining lease and upon such notification the validity of all non-exclusive reconnaissance permit over such notified area will stand automatically terminated.
9. The Committee also note that on scrutiny of the Rule, it is observed that the rule is silent about the refund of fee made as per Rule 3(5), in case where the non-exclusive reconnaissance permit (NERP) stand automatically terminated because of the area being notified by the State Government for grant of mining lease or a prospecting license-cum-mining lease. On being pointed out to the Ministry of Mines, the Ministry have submitted that, since the permits are of non-exclusive in nature as well as the Government incur administrative expenditure for processing administrative work, a decision was arrived at for not refunding any fee paid towards the NERP.
10. The Committee are, however, of the firm view that since the Government is clear about non-refund of fee it should have been clearly reflected in the Rules itself that, no refund of fee made under Rule 3(5) shall be made in case the NERP gets automatically terminated. The Committee feel that by doing so, the Rules will be more transparent and void of any confusion and litigation. The Committee, however, note that when the same was pointed out to the Ministry of Mines, the Ministry have submitted that, they may not have any objection in incorporating a provision regarding non-refund of the fee into the Rules. The Committee, therefore, while expressing their satisfaction may like to recommend that the Ministry should bring in suitable amendment in the Rules expeditiously to make them self contained and notify the same. The Committee may also be apprised of the final action taken in this regard.

11. The Committee also note that for prescribing a minimum time period under sub-rule (11) of Rule 3 of the Order, during which the State Government may not notify the area for grant of mining lease or a prospecting License-cum- Mining lease, the Ministry have submitted that the same may not be appropriate as grant of re-connaissance permit is non-exclusive which does not preclude grant of PL (Prospecting License) or ML (Mining Lease) over any part of the area under NERP. The Committee while finding the reply furnished by the Ministry quite evasive may also be apprehensive that in absence of any provision for refund of fee made under Rule 3(5) or security of tenure or for benefit of getting priority of seamless transition to get PL or ML to the NERP holder, there would be virtually very less competition for seeking NERP especially from Private players resulting in less competitive bidding for the same. The Committee, however, express their satisfaction that on expressing their apprehension to the Ministry of Mines, the Ministry in their reply have submitted that, the "MMDR Act,1957 has been amended through the Minerals Laws (Amendment) Ordinances, 2020 to insert, inter-alia a new proviso under section 10(C)(2), for incentivizing a non-exclusive reconnaissance permits holders, who carries out prescribed level of exploration in respect of deep seated minerals or any mineral of national interest as prescribed by the Central Government. NERP Rules are being framed to give effect to the said amendment." The Committee, therefore, like to recommend that the NERP Rules may be framed in a time bound manner and laid on the Table of both Houses. The conclusive action taken in this regard may also be apprised to the Committee.

New Delhi;
22 March, 2021
31 Phalgun , 1942 (Saka)

VALLABHANENI BALASHOWRY
Chairperson
Committee on Subordinate Legislation

MINISTRY OF MINES

NOTIFICATION

New Delhi, the 29th June, 2015

G.S.R. 516(E).—In exercise of the powers conferred by clause (qqh) of sub-section (2) of section 13 read with section 10C of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules, namely:—

CHAPTER I

PRELIMINARY

1. **Short title and commencement.**—(1) These rules may be called the Mineral (Non-exclusive Reconnaissance Permits) Rules, 2015.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definition.**—(1) In these rules, unless the context otherwise requires, "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957).
(2) Words and expressions defined in the Act and used, but not defined in these rules, shall have the same meaning as assigned to them in the Act.
3. **Grant of non-exclusive reconnaissance permit.**—(1) The State Government may grant a non-exclusive reconnaissance permit in respect of any mineral other than a mineral notified as a minor mineral as defined in clause (e) of section 3 and minerals specified in Part A and Part B of the First Schedule to the Act, subject to such terms and conditions specified in these rules.
(2) The State Government shall establish an online system for receipt of applications and grant of a non-exclusive reconnaissance permit.
(3) An application may be made to a State Government in the format specified in Schedule I annexed to these rules for grant of a non-exclusive reconnaissance permit over any area,—
 - (i) which is not held under a reconnaissance permit, prospecting licence, a prospecting licence-cum-mining lease, a mining lease; or
 - (ii) where the State Government has not initiated auction process for grant of a prospecting licence-cum-mining lease or mining lease.
(4) The State Government may grant more than one non-exclusive reconnaissance permit over any area.
(5) An applicant for grant of non-exclusive reconnaissance permit shall meet the eligibility conditions specified in section 5 of the Act for grant of a reconnaissance permit and shall submit an online application for grant of

non-exclusive reconnaissance permit as per the format specified in Schedule I alongwith an online payment of a fee calculated at the rate of one thousand rupees per square kilometre.

(6) An online acknowledgment shall be provided to the applicant on submission of an application under the provisions of sub-rule (5).

(7) The State Government shall dispose of the application made under the provisions of sub-rule (5) within a period of thirty days from the date of receipt of a duly completed online application and may either issue a non-exclusive reconnaissance permit or reject the application for reasons to be recorded in writing and the letter to grant or reject the non-exclusive reconnaissance permit shall be posted online which shall be available for download by the applicant:

Provided that in case an application is rejected, the fee made under sub-rule (5) shall be refunded to the applicant after deduction of an amount of ten per cent. of such fee.

(8) The non-exclusive reconnaissance permit shall be issued in the format specified in Schedule II and shall be subject to the terms and conditions specified therein.

(9) The maximum area for grant of non-exclusive reconnaissance permit shall not exceed the maximum area for reconnaissance permit specified in section 6 of the Act and the period for grant of non-exclusive reconnaissance permit shall be as specified in sub-section (1) of section 7 of the Act for reconnaissance permit.

(10) The State Government shall allow the Indian Bureau of Mines to access the online system for grant of a non-exclusive reconnaissance permit and shall also communicate in writing to the Indian Bureau of Mines the grant or rejection of the non-exclusive reconnaissance permit made under sub-rule (7).

(11) The grant of a non-exclusive reconnaissance permit over any area shall not prohibit the State Government from notifying all or any part of such area for grant of a mining lease or a prospecting licence-cum-mining lease and upon such notification the validity of all non-exclusive reconnaissance permits over such notified area will stand automatically terminated:

Provided that the State Government shall communicate in writing such automatic termination to every holder of non-exclusive reconnaissance permit over such notified area.

4. **Findings of a non-exclusive reconnaissance permit.**—(1) The holder of a non-exclusive reconnaissance permit may choose to submit its findings to the State Government and may request the State Government to conduct auction for grant of a prospecting licence-cum-mining lease or a mining lease based on such findings.

(2) Upon receipt of a request for auction under sub-rule (1), the State Government shall have the right to seek further information including documents regarding such findings and the State Government may decide to conduct auction for grant of a prospecting licence-cum-mining lease or a mining lease based on such findings.

(3) The State Government upon being satisfied regarding,-

(a) the existence of evidence of mineral contents as specified in the Minerals (Evidence of Mineral Contents), Rules 2015 may conduct an auction for grant of mining lease; or

(b) the requirements specified in rule 7 of the Minerals (Evidence of Mineral Contents) Rules, 2015 may conduct an auction for grant of a prospecting licence-cum-mining lease,

in accordance with the Mineral (Auction) Rules 2015.

SCHEDULE I

(See sub-rule (3) of rule 3)

Format for online submission for Non-Exclusive Reconnaissance Permit (NERP) application under sub-section (1) of section 10C of the Act

1 Details and name of the applicant																								
Name	Mr./Mrs./Ms./M/s (whichever is applicable)																							
Address																								
City															District									
State																				PIN Code				
Email																								

Landline Numbers		FAX Numbers		Mobile Numbers			
STD Code	Number	STD Code	Number				

2 Status of Applicant-											
Individual	CPSU	SPSU	Public Co	Private Co	Firm	Association					

3 Name of Mineral (s) for which applicant intends to apply for Non-Exclusive Reconnaissance Permit (notified & non-notified separately)											
i)	ii)			iii)			iv)				
v) Others											

4 Extent of area applied for Non-Exclusive Reconnaissance Permit (in Sq Km)				7 Boundary of the area applied for (GPS/ DGPS Coordinates)					
5 Period for which Non-Exclusive Reconnaissance Permit is required				5. No.		Latitude		Longitude	
6 Details of the area applied for				Degrees		Minutes		Seconds	
State				1		Degrees		Minutes	
S.No. Village(s) District Area (km2)				2		Minutes		Seconds	
1				3		Seconds		Degrees	
2				4		Degrees		Minutes	
3				5		Minutes		Seconds	
4				6		Seconds		Degrees	
5				7		Degrees		Minutes	
6				8		Minutes		Seconds	

8 Does the applicant already possess any NERP in the same State where applied for		Yes	No
9 If so, give details in a separate sheet		Yes	No
10 The proposed exploratory works to be undertaken for proving the existence of mineral along with their annual physical targets & anticipated minimum annual expenditure :			
Nature of work			Expenditure (in lakhs)
(i)			
(ii)			
(iii)			

11 Application Fees Payment Details		Amount Payable	Rs	Amount Paid	Rs
Deposited on		Mode of payment:			
Other payment details viz. DD					
No					

I/We do hereby declare that the particulars furnished above are correct and am/are ready to furnish any other details including accurate plans and security deposit, as may be required by you.

Place: _____ Yours faithfully,

Date: _____ Signature of the applicant

**Instructions for filing Non-Exclusive Reconnaissance Permit (NERP) applications-
under section 10C of the Act**

Sl. No. in form	Instructions
2	In case the applicant is, - (a) an individual, proof of the nationality shall be enclosed; (b) a company, a self-attested copy of the certificate of incorporation of the company shall be enclosed; and (c) Firm or Association, proof of the nationality of all the partners of the firm or members of the association shall be enclosed.
6 and 7	An applied area map duly demarcated with geo reference co-ordinates
6 and 7	A cadastral Map of the area superimposed with the area applied for Non-Exclusive Reconnaissance permit showing name of the Tehsil, District, State and Survey of India Toposheet number and area in Square kilometers of each field and part thereof if available.
6 and 7	In the case of forest maps the area should be marked on the geo referenced forest map showing the range and felling series if available.

8 and 9	A statement duly supported by affidavit giving particulars of the area mineral-wise in the State for which the applicant or any person joint in interest with him,- (a) already holds under a reconnaissance permit or non-exclusive reconnaissance permit; and (b) has already applied for reconnaissance permit or non-exclusive reconnaissance permit but not granted.
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Note:-

- (1) The application for grant of Non-Exclusive Reconnaissance Permit (NERP) should be made to the respective State DMG through on-line. Only an online application will be accepted.
- (2) Printout of online application may be taken and submitted with the enclosures of above mentioned documents to State Government within 15 days of submission as a hard copy of application.

SCHEDULE II

(See sub-rule (8) of rule 3)

Format of non-exclusive reconnaissance permit**THE GOVERNMENT OF [STATE]**

[address]

To[name of holder of non-exclusive reconnaissance permit]
[address].**Sub: Grant of a non-exclusive reconnaissance permit.**

Dear Sir/Madam,

The Government of [State] is pleased to grant a non-exclusive reconnaissance permit to [name of holder of non-exclusive reconnaissance permit] ("NERP Holder"), pursuant to section 10C of the Mines and Minerals (Regulation and Development) Act, 1957 (67 of 1957) and the rules made thereunder, subject to the terms and conditions specified below:

- (1) This non-exclusive reconnaissance permit is being granted pursuant to the application number [number] dated [date] submitted by the NERP Holder. If any information submitted in such application is found to be incorrect, incomplete or misleading in any manner whatsoever, this non-exclusive reconnaissance permit shall be revoked.
- (2) This non-exclusive reconnaissance permit is being granted for the following area:

#	Item	Particulars
1	Size of the area in square kilometers	
2	Details of area	
3	District	
4	Village	
5	Taluka	
6	Revenue survey number	
7	Survey of India toposheet no	
8	Minerals expected to be discovered	

- (3) This non-exclusive reconnaissance permit shall be valid for a period of [number] [months/years], unless terminated earlier pursuant to the Mines and Minerals (Regulation and Development) Act, 1957 (67 of 1957) or the rules framed thereunder.
- (4) This non-exclusive reconnaissance permit shall be subject to all the terms and conditions relating to reconnaissance permit or non-exclusive reconnaissance permit specified in the Act and the rules made thereunder, and the following general terms and conditions:
 - (a) the NERP holder shall follow the minimum expenditure commitment and physical targets as indicated in the application;
 - (b) the non-exclusive reconnaissance permit is subject to all clearances, permits and any other statutory provision as may be required for carrying out reconnaissance operations by the NERP holder;

- (c) the State Government may, with the approval of the Central Government, impose such further conditions in the non-exclusive reconnaissance permit;
- (d) the NERP holder shall report to the State Government the discovery of any mineral not specified in the non-exclusive reconnaissance permit along with full particulars of the nature and position of each such finding, within a period of 60 days from the date of such finding;
- (e) the NERP holder shall not be entitled to make any claim for the grant of any Composite Licence or Mining Lease on the basis of non-exclusive reconnaissance permit;
- (f) every NERP holder shall submit to the State Government a Scheme of reconnaissance operations indicating the manner in which the NERP holder proposes to carry out reconnaissance operations in the area covered by the non-exclusive reconnaissance permit, which shall incorporate the following:
 - (i) particulars of the area such as aerial extent, boundaries;
 - (ii) the scale of the plan and the area of geological mapping; and
 - (iii) the particulars of the machines and instruments to be used;
- (g) the Scheme of reconnaissance may be modified at any time by the NERP holder during continuance of the non-exclusive reconnaissance permit. Any such modification(s) carried out to the Scheme of reconnaissance may be intimated to the State Government; and
- (h) the NERP holder shall inform the State Government the date of commencement of the reconnaissance operations.

[No. 1/14/2015-M.VI]
R. SRIDHARAN, Addl. Secy.

APPENDIX II

(Vide Para 5 of the Introduction of the Report)

**SUMMARY OF RECOMMENDATIONS MADE IN THE ELEVENTH REPORT OF THE
COMMITTEE ON SUBORDINATE LEGISLATION
(SEVENTEENTH LOK SABHA)**

Sl. No	Reference to Para No. in the Report	Summary of the Recommendations
1	8	<p>The Committee note that Rule 3(11) of the Minerals (Non-exclusive Reconnaissance Permits) Rules, 2015 provides that, the grant of non-exclusive reconnaissance permit (NERP) over any area shall not prohibit the State Government from notifying all or any part of such area for grant of a mining lease or a prospecting license-cum-mining lease and upon such notification the validity of all non-exclusive reconnaissance permit over such notified area will stand automatically terminated.</p>
2	9	<p>The Committee also note that on scrutiny of the Rule, it is observed that the rule is silent about the refund of fee made as per Rule 3(5), in case where the non-exclusive reconnaissance permit (NERP) stand automatically terminated because of the area being notified by the State Government for grant of mining lease or a prospecting license-cum- mining lease. On being pointed out to the Ministry of Mines, the Ministry have submitted that, since the permits are of non-exclusive in nature as well as the Government incur administrative expenditure for processing administrative work, a decision was arrived at for not refunding any fee paid towards the NERP.</p>
3	10	<p>The Committee, however, be of the firm view that since the Government is clear about non-refund of fee it should have been clearly reflected in the Rules itself that, no refund of fee made under Rule 3(5) shall be made in case the NERP gets automatically terminated. The Committee feel that by doing so, the Rules will be more transparent and void of any confusion and litigation. The Committee, however, note that when the same was pointed out to the Ministry of Mines, the Ministry have submitted that, they may not have any objection in incorporating a provision regarding non-refund of the fee into the Rules. The Committee, therefore, while expressing their satisfaction may like to recommend that the Ministry should bring in suitable amendment in the Rules expeditiously to make them self contained and notify the same. The Committee may also be apprised of the final action taken in this regard.</p>

4	11	<p>The Committee also note that for prescribing a minimum time period under sub-rule (11) of Rule 3 of the Order, during which the State Government may not notify the area for grant of mining lease or a prospecting License-cum- Mining lease, the Ministry have submitted that the same may not be appropriate as grant of reconnaissance permit is non-exclusive which does not preclude grant of PL (Prospecting License) or ML (Mining Lease) over any part of the area under NERP. The Committee while finding the reply furnished by the Ministry quite evasive may also be apprehensive that in absence of any provision for refund of fee made under Rule 3(5) or security of tenure or for benefit of getting priority of seamless transition to get PL or ML to the NERP holder, there would be virtually very less competition for seeking NERP especially from Private players resulting in less competitive bidding for the same. The Committee, however, express their satisfaction that on expressing their apprehension to the Ministry of Mines, the Ministry in their reply have submitted that, the "MMDR Act,1957 has been amended through the Minerals Laws (Amendment) Ordinances, 2020 to insert, inter-alia a new proviso under section 10(C)(2), for incentivizing a non-exclusive reconnaissance permits holders, who carries out prescribed level of exploration in respect of deep seated minerals or any mineral of national interest as prescribed by the Central Government. NERP Rules are being framed to give effect to the said amendment." The Committee, therefore, like to recommend that the NERP Rules may be framed in a time bound manner and laid on the Table of both Houses. The conclusive action taken in this regard may also be apprised to the Committee.</p>
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APPENDIX III

(Vide Para 6 of the Introduction of the Report)

EXTRACTS FROM MINUTES OF THE SEVENTH SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2020-2021)

The Seventh sitting of the Committee (2020-21) was held on Tuesday, the 9th March, 2021 from 1500 to 1700 hours in Committee Room D, Parliament House Annexe, New Delhi.

PRESENT

1. Shri Vallabhaneni Balashowry Chairperson

MEMBERS

2. Shri S.P. Singh Baghel
3. Shri Chandeshwar Prasad
4. Shri N.K.Premchandran
5. Shri Suresh Pujari
6. Shri Sanjay Seth
7. Shri Ram Kripal Yadav

SECRETARIAT

1. Shri R.C.Tiwari - Joint Secretary
2. Smt. Jagriti Tewatia - Additional Director

WITNESSES

Ministry of Steel

XX XX XX XX

2. At the outset, the Chairperson welcomed the members to the sitting of the Committee. The Committee thereafter, considered the following Memoranda:-

(i) XX XX XX XX

(ii) XX XX XX XX

(iii) XX XX XX XX

(iv) Memorandum No.10- The Minerals (Non-exclusive Reconnaissance Permits) Rules,2015 (GSR No.516 –E of 2015

3. After deliberations, the Committee decided to incorporate the points raised in the Memoranda Nos. 7 to 10 in their Reports to be formulated in this regard.

4. XX XX XX XX

XX Omitted portion of the Minutes are not relevant to this Report

APPENDIX III

(Vide Para 6 of the Introduction of the Report)

EXTRACTS FROM MINUTES OF THE EIGHTH SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2020-2021)

The Eighth sitting of the Committee (2020-21) was held on Monday, the 22nd March, 2021 from 1500 to 1700 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

1. Shri Vallabhaneni Balashowry Chairperson

MEMBERS

2. Shri Ajay Bhatt
3. Shri Pinaki Misra
4. Shri Chandeshwar Prasad
5. Shri Suresh Pujari
6. Shri Nama Nageshwar Rao
7. Shri Sanjay Seth

SECRETARIAT

1. Shri R.C.Tiwari - Joint Secretary
2. Smt. Jagriti Tewatia - Additional Director

WITNESSES

(1) Ministry of Personnel Public Grievances and Pensions

XX XX XX XX

(2) Ministry of Corporate Affairs

XX XX XX XX

2. At the outset, the Chairperson welcomed the members to the sitting of the Committee. The Committee, thereafter, considered the following Reports:-

(i) XX XX XX XX

(ii) XX XX XX XX

(iii) XX XX XX XX

(iv) Report No.11 The Minerals (Non-exclusive Reconnaissance Permits) Rules,2015 [GSR No.516(E) of 2015]

3. After consideration, the Committee adopted reports Nos. 8 to 11 without any modification. The Committee also authorized the Chairperson to present the same to the House.

4. XX XX XX XX

5. XX XX XX XX

XX Omitted portion of the Minutes are not relevant to this Report